

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Service Tax Appeal No. 76719 of 2016

(Arising out of Order-in-Original No. 08/ST/ADJ/COMMR/DIB/15-16 dated 30.03.2016 passed by Commissioner of CGST & Central Excise, Dibrugarh.)

M/s Badri Rai & Company And Infrastructure Development And Engineering Associates Private Limited,

(Station Road, Near Radha Shyam Mandir,
Duliajan, P.O.- Duliajan,
Dist.-Dibrugarh, Assam-786602)

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Dibrugarh,
(Milan Nagar, Lane 'F', P.O.- C. R. Building, Dibrugarh)

...Respondent

**..
APPEARANCE :**

None, for the Appellant

Shri D. Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No.75856/2025

DATE OF HEARING : 07.04.2025

DATE OF DECISION : 07.04.2025

PER R. Muralidhar :

The Appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(Rajeev Tandon)
Member (Technical)

Tushar Kr.